

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "E" BENCH: NEW DELHI
BEFORE SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER &
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.2896/Del/2022
[Assessment Year : NIL]**

Multiples Good Faith Foundation, B-3/42, Safdarjung Enclave, South West Delhi, S.J.Enclave, Delhi-110029. PAN-AANCM5534F	vs	Pr. CIT(Exemption), Delhi.
APPELLANT		RESPONDENT
Appellant by	None	
Respondent by	An application for adjournment	
Date of Hearing	13.11.2023	
Date of Pronouncement	16.11.2023	

ORDER

PER KUL BHARAT, JM :

The present appeal filed by the assessee is directed against the order passed by Ld.CIT(Exemption), Delhi dated 21.09.2022 for the assessment year NIL.

2. At the time of hearing, no one attended the proceedings on behalf of the assessee. The assessee moved an application dated 02.11.2023, seeking withdrawal of the appeal.

3. In view of the prayer made by the assessee vide application dated 02.11.2023, **ITA No.2896/Del/2022** [Assessment Year NIL] is permitted to be withdrawn. Hence, appeal of the assessee is dismissed as withdrawn.

4. In the result, appeal of the assessee is dismissed.

Order pronounced in the open Court on 16th November, 2023.

Sd/-

**(SHAMIM YAHYA)
ACCOUNTANT MEMBER**

Sd/-

**(KUL BHARAT)
JUDICIAL MEMBER**

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI